

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.110- IA/190(AHM) 2024
In
CP(IB) 252 of 2020

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Ajay Jogindernath Mehra Personal Gaurantor to Wind World
(india) Ltd

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / IRP : Mr. Nipun Singhvi, Advocate a/w.
: Ms. Pragati Tiwari, Advocate
For the (NARCL) / SBI : Mr. Bijal Chatrapati, Advocate a/w.
: Mr. Siddharth Sinha, Advocate
For the Respondent / PG : Mr. Parth Shah, Advocate
For the RP of the CD : Ms. Sanaea Laskari, Advocate

ORDER

IA/190(AHM) 2024

Learned Counsel appearing for the National Assets Reconstruction Company Limited (NARCL) submits that an IA has been filed with the Registry on yesterday night, i.e., 07.05.2024, for substitution of the name of the FC / SBI as the debt has been assigned to the NARCL. The application is not before us.

Learned Counsel for the applicant / IRP submits that the IRP sought certain clarification from the SBI / original financial creditor qua the guarantee documents that are under challenge in the reply filed by the personal guarantor.

Re-list on 19.06.2024.

-sd-

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)